

**Central Administrative Tribunal
Principal Bench
OA No.2620/2014**

New Delhi this the 03rd day of February, 2017

Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Sh. Raj Vir Sharma, Member (J)

Ms. Vinita, aged 35 years,
 Lab. Technician,
 Wife of Shri Ravinder Singh,
 R/o 3254, Ranjit Nagar,
 South Patel Nagar,
 New Delhi-110 008,
 Post Lab. Technician

...Applicant

(By Advocate : Ms. Kamlakshi Singh)

Versus

1. National Capital Territory of Delhi,
 Through Chief Secretary,
 New Secretariat, Players Building,
 ITO, New Delhi.
2. Medical Superintendent,
 Sardar Ballabh Bhai Patel Hospital,
 Govt. of NCT of Delhi,
 East Patel Nagar,
 New Delhi-110 008

.... Respondents

(By Advocate : Ms. P.K. Gupta)

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

Learned counsel for the applicant submits that this case was squarely covered by the judgment of this Tribunal in OA No. 05/2015 along with OA No. 262/2015 dated 07th August, 2015 in the case of **Dharm Singh Meena & Ors. Vs. Chief Secretary and GNCT & Ors.** The aforesaid judgment reads as under :-

"The Tribunal may kindly be pleased to direct the respondents to formulate a policy to regularize the services of the applicant by considering the judgment of the Hon'ble Supreme Court and Hon'ble High Court and further by considering the decisions of the other states who have regularized the services of the contractual employees."

2. This submission of the applicant was not opposed by learned counsel for the respondents Ms. P.K. Gupta. Accordingly, we dispo

se of this OA with a direction to the respondents to extend the same benefits to the applicant herein as were granted to the applicants of the aforementioned OAs. This relief shall be given within a period of two months from the date of receipt of a certified copy of this order. No costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

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